

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION
Jammu, the 22nd June, 2020

S.O/195 -Whereas, on 22-12-2019 Police Sopore apprehended a terrorist namely Sadam Hussain Mir S/O Gh. Mohammad Mir R/O Brath Kalan Sopore at Janwara crossing and recovered one Pistol with Magazine and five live cartridges from his possession; and

2. Whereas, Case FIR No. 301/2019 U/S 7/25 A.Act, 18,18-B,20,23,38 ULA (P) Act, came to be registered in Police Station Sopore and investigation set into motion; and

3. Whereas, during investigation site plan of place of occurrence and seizure memo of recovered arms/ammunition was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law; and

4. Whereas, during further course of investigation it was revealed that accused Sadam Hussain Mir alongwith his friend Aaqib Ashraf Mir @ Aasif S/O Mohammad Ashraf Mir had joined LeT outfit as instigated by an active terrorist of LeT outfit namely Sajad Ahmad Mir @ Haider S/O Gh. Qadir Mir R/O Brath Kalan; and

5. Whereas, the accused Aaqib Ashraf Mir was arrested in connection with the case, he disclosed that he had received

arms/ammunition from accused Sadam Hussain and subsequent to his disclosure, one Pistol with Magazine alongwith two live cartridges and one hand grenade was recovered from his possession; and

6. Whereas, during further investigation it came to the fore that accused Sadam Hussain Mir and Aaqib Ashraf Mir had joined the LeT outfit as instigated by Sajad Ahmad Mir @ Haider an active terrorist and was a close associate of him since he had joined the outfit; and

7. Whereas, based on evidence collected, statements of witnesses recorded and other material placed on record, the below mentioned accused were found in the commission of offences under relevant sections of ULA (P) Act as shown against each:-

Sno.	Name of accused	Offence
1	Sadam Hussain Mir S/O Gh. Mohammad Mir R/O Brath Kalans	18,20,23,38 ULA (P) Act
2	Aaqib Ashraf Mir S/O Mohammad Ashraf Mir R/O Brath Kalan	
3	Sajad Ahmad Mir @ Haider S/O Gh. Qadir Mir R/O Brath Kalan (Active terrorist)	18-B, 20,38 ULA (P) Act

8. Whereas, accused Sajad Ahmad Mir @ Haider is absconding and proceedings U/S 512 (Now 299) Cr.PC has been initiated against him; and

9. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused; and

10. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 18,18-B,20,23,38 ULA (P) Act, in the case FIR No. 301/2019 of Police Station Sopore.

By order of the Government of Jammu & Kashmir.

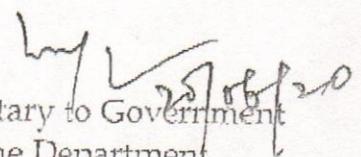
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros-23/S/2020/

Dated: 22-06-2020

Copy to the:-

- 1. Joint Secretary, J&K Ministry of Home Affairs, GOI
- 2. Director general of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
- 3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
- 4. Private Secretary to Principal Secretary to the Government, Home Department.
- 5. Stock file.


Special Secretary to Government
Home Department.